

CENTRAL ADMINISTRATIVE TRIBUNAL,
JODHPUR BENCH, JODHPUR

G.A. No. 257/2001

Date of Order: 19.09.2002

1. K.P. Bissa son of Shri Shrinath Ji, working as U.D.C., at All India Radio, Bikaner.
2. S.K. Silu son of Shri Jeevan Ram Ji, working as U.D.C., at All India Radio, Bikaner.
3. M.K. Ranga son of Shri Poonam Chand Ranga, working at All India Radio, Churu.

...APPLICANTS.

V E R S U S

1. Union of India through Secretary, M/o Information and Broadcasting, Mandi House, New Delhi.
2. Chief Executive Officer, Prasar Bharti Information and Broadcasting Corporation of India, Mandi House, New Delhi.
3. Director General, All India Radio, Aakashwani Bhawan, Parliament Street, New Delhi.
4. Station Director, All India Radio Aakashwani, Bikaner.

...RESPONDENTS.

...
Mr. G.K. Vyas, counsel for the applicant.
Mr. Ravi Bhansali, counsel for the respondents.

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CORAM:

HON'BLE MR. GOPAL SINGH, ADMINISTRATIVE MEMBER.

HON'BLE MR. J.K. KAUSHIK, JUDICIAL MEMBER.

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O R D E R

PER MR. GOPAL SINGH, ADM. MEMBER.

In this application under Section 19 of the Administrative Tribunals Act, 1985, applicants K.P. Bissa, S.K. Silu and M.K. Ranga have prayed for a direction to the respondents to allow the same relief which has been extended to the identically circumstanced persons in view of the judgement dated 09.07.1993 passed in O.A. No. 3/89 (Dilip Kumar vs. Union of India & Ors.) and judgement dated 21.10.1994 passed in O.A. No. 838/1989 (Asha Vadhvani vs. Union of India & Others) and the applicants be regularised from the date of initial entry in service with all consequential benefits.

2. It is seen from the records vide respondents' letter dated 06.09.2001 placed at Annexure A/23 by the applicant, that the case of the applicants has been under consideration but no final decision has been taken so far.

3. In the circumstances of the case, we consider it just and proper ^{to} direct the respondents to decide the case of applicants within a stipulated period. Accordingly, we pass the order as under : -

"The Original Application is allowed. The respondents are directed to consider the cases of the applicants for regularisation from the date of their initial appointment in terms of order passed by this Tribunal and pass appropriate order within a period of two months from the date of receipt of a copy of this order. In case, applicants still feels aggrieved by the action of the respondents, they are at liberty to approach this Tribunal again. No order as to costs."

J.K. KAUSHIK
(J.K. KAUSHIK)
JUDL. MEMBER

(Gopal Singh)
(Gopal Singh)
ADM. MEMBER